



2026:AHC:11513

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 65 of 2026

Mohd. Siraj

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ganesh
Counsel for Respondent(s)	:	C.S.C., Pradeep Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. This writ petitioner has been filed with the following prayer:-

"I. issue a writ, order or direction in the nature of mandamus commanding/directing the Sub Divisional Magistrate, Duddhi, District Sonbhadra to register and decide the case (Mohammad Siraj Versus Taj Mohammad and others) under Section 38(1) of U.P. Revenue Code, 2006 within stipulated period fixed by this Hon'ble Court."

3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. It is argued by learned counsel for the petitioner that matter is pending since long. It is argued that considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid suit strictly in accordance with law most expeditiously and preferably within a period of three months from the date of production of certified copy before the authority concerned but after providing opportunity of hearing to all the parties concerned and without granting any unnecessary adjournment to any of the parties.

(Prakash Padia,J.)

January 16, 2026

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